

Calcutta High Court at Port Blair. The matter has been considered. The work load from A and N Islands does not justify a permanent Bench at Port Blair. However, the Calcutta High Court has agreed to send Division Benches in circuit to Port Blair frequently.

मैसर्स बी० एस० टी० टिलर ट्रैक्टर लिमिटेड, बंगलौर को बैंक ऋण

†1201 श्री हृषभदेव नारायण यादव :
क्या विधि, न्याय और कम्पनी काय मंत्री यह बताने की कृपा करेंगे कि :

(क) मैसर्स बी० एस० टी० टिलर ट्रैक्टर लिमिटेड, बंगलौर को अब तक राष्ट्रीयकृत बैंकों एवं अन्य वित्तीय संस्थानों द्वारा कितना ऋण दिया गया है और उसमें जनता की हिस्सा पूंजी कितनी है तथा उसके प्रबंध निदेशक, अध्यक्ष एवं प्रबंध मंडल के सदस्यों की पूंजी कितनी-कितनी है ;

(ख) क्या यह सच है कि प्रबंध निदेशक, अध्यक्ष एवं प्रबंध मंडल के सदस्यों के वेतन, भत्ते, विदेश यात्रा तथा अतिथि सरकार भत्ते के नाम पर लाखों रुपये व्यय किये जाते हैं और उसे कम्पनी के खर्च के रूप में दिखा दिया जाता है ; और

(ग) यदि हां, तो क्या सरकार मामले की जांच कराने तथा उक्त कम्पनी के विरुद्ध कार्यवाही करने का विचार रखती है ; यदि नहीं, तो इसके क्या कारण हैं ?

विधि, न्याय और कम्पनी काय मंत्रालय में राज्य मंत्री श्री ए० ए० रहीम) :

(क) इस कम्पनी को 31 दिसम्बर, 1980 तक, इसके पिछले लेखापरीक्षित तुलन-पत्र के अनुसार राष्ट्रीयकृत बैंकों और अन्य वित्तीय संस्थानों द्वारा दिया गया कुल ऋण 179. 68 लाख रुपये था ।

†Previously Unstarred Question 868, transferred from the 2nd July, 1982.

उपरोक्त तुलन-पत्र के अनुसार कम्पनी को 100 रु० प्रत्येक के 60,000 इक्विटी शेयरों और 100 रु० प्रत्येक के 15,000 निष्क्रिय संचयी अधिमान शेयरों को सम्मिलित करते हुए कुल अभिवृत्त पूंजी 75 लाख रुपये थी । इसमें से, कम्पनी के अध्यक्ष और प्रबंध निदेशकों तथा अन्य निदेशकों द्वारा 5895 इक्विटी शेयर पूर्ण रूप से धारित थे । शेष शेयर जनता सहित अन्यो के द्वारा धारित थे ।

(ख) 31 दिसम्बर, 1980 को समाप्त वर्ष हेतु, कम्पनी ने निदेशकों के यात्रा भत्तों पर 17,252 रु० और निदेशकों के बैठक शुल्क पर 3200 रु० व्यय किये थे । कथित वर्ष के लिये निदेशक की रिपोर्ट में उल्लेख है कि दो प्रबंध निदेशकों ने कम्पनी से कोई पारिश्रमिक नहीं लिया था ।

(ग) अतः उपरोक्त मामले पर किसी भी जांच का औचित्य नहीं है ।

Cool Mining Projects

†1202. SHRI SADASHIV BAGAIT-KAR:

SHRI ABDUL REHMAN SHEIKH:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that because of the delay in the implementation of the coal mining projects, the cost of about seven such projects have escalated by almost 133 per cent;

(b) if so, what are the details in this regard stating the extent of delay

†Previously Unstarred Question 1024, transferred from the 4th March, 1982.

and the major factors responsible for the delay in the implementation of these projects and the extent of escalation in their cost as against the originally anticipated cost; and

(c) what steps have been contemplated by Government to minimise the delay in the implementation of these projects?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) No, Sir. The escalation in cost of the seven projects is due to various reasons which have also caused delay in implementation.

(b) The projects referred to in (a) above are:

1. Sudamdih in BCCL
2. Moondih in BCCL
3. Chinakuri in ECL
4. Dhemu Main in ECL
5. Ramarh OC in CCL
6. Jhingurdah OC in CCL
7. Rajgamar in WCL

There have been delays ranging from 3 to 16 years and the cost escalation is anticipated to be from 89 per cent to 617 per cent. Reasons for delay in implementation of these projects are broadly as follows:

(i) Delay due to land not being available in time,

(ii) Difficult geo-mining conditions met during development of mines and/or technology not available for working these deposits,

(iii) Non-availability of plant and machinery.

(c) (i) Corporation for concerned State Governments has been sought and ministerial level discussions held to expedite acquisition of land

for coal projects and to tackle the law and order problems, resulting in marked improvement;

(ii) Suitable steps have been taken to obtain foreign consultancy and technical assistance in selected areas and feasibility reports are being revised incorporating updated mining norms and methods of dealing with difficult geo-mining conditions;

(iii) Procedures for procurement of Plant and Machinery have been streamlined; and

(iv) Monitoring of progress of implementation has been taken up at the level of subsidiary companies and Coal India Limited. In Department of Coal also, a Cell has been established for this purpose.

Reduction of Crude Oil Price by Iran

1203. SHRI B. C. PATTANAYAK: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Iran has cut the price of crude oil;

(b) if so, what would be the impact of such reduction of the price of crude oil on the oil import bill of the country;

(c) whether prices of crude oil will be reduced in the country; and

(d) if so, what are the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) It would be difficult at this stage to quantify the impact on the Oil Import Bill because it would be dependent on future prices as well as behaviour of the rupee-dollar exchange rate.